

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-705/ND/2023

IN THE MATTER OF:

Raymach Technologies Pvt. Ltd.

.....Applicant

Vs.

SpiceJet Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 08.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Bharat Arora Advocate

For the Respondent : Adv Varun K Chopra, Adv Mehul Sharma

ORDER

Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is present and submitted that the reply is ready, however, sought a week days' time to file the same. Last opportunity is being given to the Corporate Debtor to file their reply. Reply be filed within a period of 10 days and thereafter, one week is granted for rejoinder, if any. List this matter on **18.03.2024.**

**Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**